IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Review Application No. 21/8/2019 In Original Application No. 21/1128/2016

Date of Order: 08.03.2019

Between:

Lt. Col. J.S. Karki, S/o. Siv Saren Karki, Aged 81 years, R/o. 503, Thungabhadra Apts, Saptagiri Colony, Sainikpuri, Secunderabad.

... Applicant

And

- 1. The Principal Controller of Defence Accounts (Pension), Draupadi Ghat, Allahabad 211 014, UP.
- 2. The Deputy Controller of Defence Accounts (P), Draupati Ghat, Allahabad 211014, UP.
- The Director Pension Policy,
 Government of India, Ministry of Defence,
 Department of Ex-Servicemen Welfare, New Delhi-110 011.
- 4. The Director General NCC, West Block, R.K. Puram, New Delhi 110 066.
- 5. Union of India, rep. by Secretary to Ministry of Defence, South Block, New Delhi 110 011.
- 6. The Manager, Punjab National Bank, Lal Bazar Branch, Secunderabad – 500 015.
- 7. The Chief Manager, Punjab National Bank, 150, LUZ Church Road, Mylapore, Chennai – 600 004 (TN).

... Respondents

Counsel for the Applicant ... Dr.P.B. Vijaya Kumar
Counsel for the Respondents ... Mr. K. Venkateswarlu, Addl. CGSC
Mr.Y.V.Ramana Rao for R 6 & 7

CORAM:

Hon'ble Mr. B.V. Sudhakar ... Member (Admn.)

RA 8/19 in OA 1128/16

2

ORAL ORDER
{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

This RA has been filed seeking review of the order dt. 07.01.2019 in OA

No. 1128/2016 and the same has been posted for hearing today.

Heard learned counsel for both sides.

Learned counsel for the applicant has cited judgment of Hon'ble Gujarat High Court at Ahmedabad in Special Civil Application No.18790/2016 dt. 04.07.2017, in Gupta vs. Union of India & Others, in support of his contentions

raised in RA. After perusing the same, this Tribunal is of the view that the order

in OA requires to be reviewed. Accordingly, RA is allowed and the OA is

restored on its file. There shall be no order as to costs.

(B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 8th day of January, 2019

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